

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Customs Stay Application No. 98629 of 2013

(On behalf of Appellant)

In

Customs Appeal No. 89117 of 2013

(Arising out of Order-in-Appeal No. MUM-CUSTM-PRV-APP-140 & 141/13-14 dated 11.09.2013 passed by the Commissioner of Customs (Appeals), Mumbai-III)

M/s. Asian Natural Resources (I) Ltd.

.....Appellant

**BCC House, 8/5 Manoramanganj,
Navratan Bagh Main Road,
Indore, Madhya Pradesh – 452 001.**

VERSUS

**Commissioner of Customs (Import),
Mumbai**

.....Respondent

**2nd Floor, New Custom House,
Shoorji Vallabhdas Road,
Ballard Estate, Mumbai – 400 001.**

WITH

**Customs Miscellaneous Application Nos. (ii)
C/STAY/95509/2014, C/EH/95510/2014 in Appeal No.
C/87412/2014 (Bhatia Global Trading Ltd); (iii)
C/STAY/95640/2014, C/EH/95641/2014 in Appeal No.
C/87745/2014 (Asian Natural Resources (India) Ltd.);
(iv)C/STAY/95717/2014, C/EH/95718/2014 in Appeal No.
C/87768/2014 (Asian Natural Resources (India) Ltd.).**

(Arising out of Order-in-Appeal No. MUM-CUSTM-PRV-APP-140 & 141/13-14 dated 11.09.2013 passed by the Commissioner of Customs (Appeals), Mumbai-III)

APPERANCE:

None for the Appellant

Shri Ashwini Kumar, Addl. Commissioner, Authorised Representative for the
Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/85677-85680/2023

Date of Hearing: 30.03.2023

Date of Decision: 30.03.2023

PER: BENCH

None for appellant. As was the case on last several occasions (22.08.2022, 09.11.2022, & 17.01.2023). Both stay applications, early hearing applications and consequentially the appeals are all dismissed for default. In terms of Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Pronounced in open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Sujeet